

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) It is reported that some hillmen of the border areas of Manipur have joined the Burma Army.

(b) No.

**MERGER OF JUDICIAL COMMISSIONER'S COURT,
VINDHYA PRADESH**

*141. SHRI B. N. DUBE: Will the Minister for STATES be pleased to state whether there is any proposal to merge the Judicial Commissioner's Court in Vindhya Pradesh with the High Court of Allahabad; if so, why?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): No, Sir.

(Postponed from the 26th August 1953)

AMOUNT SPENT ON SCARCITY AFFECTED AREAS

*69. SHRI T. R. DEOGIRIKAR: Will the Minister for FINANCE be pleased to state the amount which has so far been spent out of Rs. 15 crores set apart for programmes in scarcity affected areas?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): The provision of Rs. 15 crores in the Plan for the scarcity affected areas relates to the last 3 years of the Plan commencing with the current year. So far a sum of Rs. 15 lakhs has been spent out of the provision of Rs. 4 crores in the current year's budget on this account.

AGENTS OF THE RESERVE BANK OF INDIA

71. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) how many banks are transacting Government business as agents of the Reserve Bank of India; and

(b) what are the reasons for selecting those particular banks as agents?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) Two, namely, the Imperial Bank of India and the Hyderabad State Bank, the latter being the agent in Hyderabad State only.

(b) The Imperial Bank was managing Government business as banker to Government, prior to the establishment of the Reserve Bank in April, 1935, under an agreement with the Secretary of State for India in Council entered into in terms of section 10(1) of the Imperial Bank of India Act, 1920. Under section 45(1) of the Reserve Bank of India Act, 1934, read with para. 1 of the Third Schedule thereto the Imperial Bank is the sole agent of the Reserve Bank in Part 'A' and Part 'C' States.

The appointment of the Hyderabad State Bank as the agent of the Reserve Bank in the Hyderabad State is in implementation of one of the recommendations of the Rural Banking Enquiry Committee, contained in paragraph 9 of its Report.

RULES FRAMED BY HIGH COURTS

72. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) how many High Courts have framed rules under sub-section (2) of section 45B and section 45G of the Banking Companies Act for the speedy disposal of winding-up proceedings; and

(b) the names of the High Courts which have not yet framed the rules?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) and (b). According to the information available with the Government of India, all High Courts of Part A and B States, excepting that of Madhya Bharat, have framed rules under sub-section (2) of section 45B and section 45G of the Banking Companies Act, 1949.